

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-122
IB-3370(ND)/2019

IN THE MATTER OF:

Noric Shipping North America Inc

Vs.

Sharda Ma Enterprises Pvt Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 04.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : -

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to send fresh notice to the Corporate Debtor at its Registered office address by all modes and file the proof of service along with an affidavit on or before the next date of hearing.

List on 24.2.2021.

- Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit